

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).4 7 0 2 / 2 0 0 6

(From the judgement and order dated 27/ 0 7 / 2 0 0 5 in W P No. 13 3 7 / 2 0 0 1 (ON No. 48 8 5 3 / 2 0 0 0) of The HIGH COURT OF UTTA R A N C H A L AT NAIN I T A L)

U.P. STA T E SUGA R COR P . LT D.

Petitioner(s)

VER SUS

NIR A J KUMA R & ORS.

Respondent(s)

(With prayer for interim relief and office report)

Date: 13/ 0 7 / 2 0 0 7 This Petition was called on for hearing today.

CORAM :

HON' B L E MR. JUS T IC E G. P. MAT HU R

HON' B L E MR. JUS T IC E P. K. BA L A S U B R A M A N Y A N

For Petitioner(s)

Mr. Vinay Garg, Adv.
Mrs. Deepam Garg, Adv.
Mrs. Renu Chaudh ary, Adv.

For Respondent(s)

Mr. Venk atesw a r a Rao Anumolu, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

The operation of the award of the Labour Court insofar as
it directs the petitioner to engage respondent No. 1 in every
crushing season when the purchase centres are opened shall remain
stayed.

Tag with S.L. P .(C) No. 31 9 9 of 20 0 6 .

(Pardeep Ku m a r)
Court Master

Court Master

(Radha R. Bhatia)